

[Prof. (Mrs.) Asima Chatterjee] taken up more extensively. Now, so far as education is concerned, I think the whole policy is to be revised. How to improve education, how to eradicate illiteracy? I would like to suggest that book learning has to be partially substituted by practical work, games, craft work, field work and social services and to give training about the environment and in order to nourish students' interests and curiosities, emphasis should be laid on work programmes, since with general education and cultural programmes for developing power of creatavity in children, as suggested by Gandhiji, the Father of the Nation. For successful implementation of the future policy, as mentioned in the President's Address, all parties should cooperate, as mentioned by my honnible colleague, Mr. Kapil Verma, and we should work unitedly for the economic growth of the country in order to build a strong India and also we should make serious effort by providing the common man with essential commodities at reasonable prices at least for survival and by providing them job opportunities so that they can lead a good life.

Regarding wasteland development, the Wasteland Development Board has been constituted and it was decided that fodder and fuel-wood should be grown. But, so far, nothing has been done, and therefore, it is my request to the present Government to formulate some programmes for the development of fodder and fuel-wood in wasteland.

While concluding, I must say that until and unless we work unitedly, it is impossible to build a better and strong India and also to maintain the national unity and integration. It is my last speech because I am going to retire in May. It would be a pleasure for me if the Government accepts my sug-

gestions and I would be extremely grateful. Thank you.

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): Dr. Ratnakar Pandey.

SHRI PAWAN KUMAR BANSAL: Sir, now we have one hour and within one hour, this matter regarding Nizamuddin incident can be disposed of. Otherwise, we won't be able to take it up. So please ask for Home Minister's statement. (Interruptions).

SHRIMATI JAYANTHI NATARAJAN: We will be very brief.

SHRI PAWAN KUMAR BANSAL: We will be brief in our clarifications. I request if, you take it up right now, we will be able to conclude it.

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): Will the hon. Minister agree?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): Yes Sir.

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): Shall we take it up?

4-00 P.M.

STATEMENT BY MINISTER

Re. Police Firing in Nizamuddin Area of Delhi

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): Copies of the statement have to be circulated.

SHRI PAWAN KUMAR BANSAL (Punjab): Let the Minister start.

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): Sir, I wish to apprise.... (Interruptions).

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): Copies have not reached the Members.

SHRIMATI JAYANTHI NATARAJAN: We don't mind that the copies have not been given. We are not objecting to the statement being made. Let him make it. (*Interruptions*).

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): We will wait.

श्री रामचन्द्र विक्रम : (उत्तर प्रदेश) :
पहले हमें स्टेटमेंट की कापी दी जायिये।

श्री सुरेशचंद्र सिंह महलबागिया :
पहले स्टेटमेंट हो जाय, कापी बाद में मिल जायगी।

SHRI PAWAN KUMAR BANSAL: We are not insisting on the copies. Let the Minister make the statement.

SHRIMATI JAYANTHI NATARAJAN: We only requested the Home Minister to come at 4 O' clock. We are not objecting. (*Interruptions*).

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): Let them come to an agreement. (*Interruptions*).

SHRI KAMAL MORARKA: ...
Let them note down the points and ask their clarifications.

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): If all the Members agree to it, the statement can be made. Hon. Minister.

SHRI MUFTI MOHAMMAD SAYEED: Sir, I wish to apprise the hon. Members of this august House about the unfortunate incident which took place in the

Nizamuddin area of New Delhi on the morning of 17th March 1990.

On 14th March 1990, the office-bearers of the Arya Samaj, Jor Bagh, approached the local police for providing assistance to them on 17th March 1990 for the construction of a boundary wall around a plot of land measuring about 15 Bighas adjoining the cremation ground on Lala Lajpat Rai Marg opposite Lodhi Hotel. This plot of land has been a bone of contention between the Arya Samaj, Jor Bagh, and the Kabristan Management Committee of Nizamuddin for some time past. Since the title of the land was in dispute the Arya Samaj was advised to postpone the construction till the title was established. In the past also, whenever the Arya Samaj had approached the police, they were persuaded to postpone the construction. The office-bearers of Arya Samaj and other local leaders also assured the local police in the meeting held by the Additional Deputy Commissioner of Police (South District) on 16-3-1990 that they would only hold a 'satsang' and not undertake any construction.

However, on 17-3-1990, large crowd began collecting at the site from 7.15 a.m. onwards armed with hockey sticks, lathis, etc. and some vehicles also began to arrive with bricks. Sensing trouble, the local police which had only deployed a platoon earlier, summoned reinforcements. Senior police officers also arrived at the spot. A large number of persons who had gathered at the site were disarmed of lathis etc. In the meantime, crowd belonging to the other community started collecting across the 'nallah' in the rear of the cremation ground and began pelting stones. A heap of rags was set on fire by some miscreants. Tear-gas shells were fired by the police when the crowd did not heed the warning, but this proved ineffective because of the direction of wind. The SHO, Hazrat

[Shri Mufti Mohammad Sayeed]

Mizamuddin H.N. Din, and S. I. Iqbal Mohd. had to resort to firing two rounds each from service revolvers. Thereafter, when the crowd came on the Lajpat Rai Marg and started stopping vehicles and attacking passengers, four tear-gas shells were fired to disperse the mob. The mob surrounded a Head Constable and a Constable and the Head Constable was beaten up mercilessly. Finding no alternative, six rounds were fired in the air to scare away the miscreants.

The police had to resort to firing again to disperse the miscreants when a large number of persons gathered on the terraces of the buildings started attacking the police with stones etc.

The Lt. Governor of Delhi also reached the spot. He talked to the leaders of the Arya Samaj and the people of the Basti. Other political leaders had also arrived. The situation was thereafter defused. However, certain miscreants, while dispersing, set some jhuggis on fire. To disperse them, the police again had to resort to lathi-charge and firing in the area. A judicial inquiry by a retired Judge of High Court, Shri M. S. Gujral has been ordered into the incident. Ex-gratia payment of Rs. 50,000/- to the next of kin of those killed, Rs. 10,000/- in the case of those seriously injured and Rs. 3,000/- in the case of those with simple injuries has been announced by the Lt. Governor of Delhi.

I would request the Hon'ble Members to join me in conveying the deepest sympathies to the bereaved families. We also share their grief. I would also appeal to all the Hon'ble Members to assist in maintaining harmony and peace in the Capital.

I would further like to inform the Hon'ble Members that I per-

sonally visited the site of the incident today and met the next of kin of the deceased persons and those who received injuries. The police authorities have been asked to exercise utmost vigil and ensure that no untoward incident occurs. Financial assistance to the tune of Rs. 10,000 to the next of kin of each deceased person and Rs. 3,000/- to each of the injured persons has been sanctioned from the Home Ministry's Discretionary Fund. I assure the House that the situation is fully under control and all necessary steps have been taken to maintain communal peace and harmony.

डा० रत्नाकर वाघेय (उत्तर प्रदेश) :

माननीय उपसभाध्यक्ष जी, यह जो घटना निजामुद्दीन औलिया के दरगाह के समीप लाजपत नगर मार्केट में हुई है, यह दिल्ली में साम्प्रदायिक तत्त्वों द्वारा हिन्दू और मुसलमानों के बीच में जो सौहार्दपूर्ण वातावरण है, उसके लिये मैं इसे एक बहुत बड़ी चुनौती और चैलेंज मानता हूँ। निजामुद्दीन औलिया उनमें से थे जो कहते थे कि हिन्दू-मुसलमान कोई नहीं है। जो मन से पवित्र है, जो दूसरों के दुख में दुखी होता है वही सब कुछ है, वही धर्म है वही कर्म है वही इंसानियत है। ऐसे व्यक्ति के मजार के समीप चाहे आर्य समाज हो या कोई धार्मिक साम्प्रदायिक संस्था हो या चाहे मुसलमानों का कोई स्थान हो, दीवाल खड़ी करने के नाम पर, जैसा कि मंत्री महोदय ने कहा कि निजामुद्दीन औलिया ट्रस्ट के अंतर्गत वह शमशान भूमि थी और उसका झगड़ा चल रहा था। मैं जानना चाहता हूँ कि कौन से वे तत्व हैं जो इसके लिये उत्तरदाई है ? क्या भारतीय जनता पार्टी के दो सांसद, जो दिल्ली में इस पार्टी के पदाधिकारी भी हैं, श्री खुराना जी और डा० विजय कुमार मल्होत्रा जी वहाँ पर उपस्थित नहीं थे और उन लोगों ने हिन्दू भावना भड़काने की कोशिश नहीं की ? मैं यह भी जानना चाहता हूँ कि जो सर्वोच्च शिखर है, मजार पर क्या उस पर गोली नहीं चलाई गई ? हमारे पुलिस अधीक्षक जो उस समय ड्यूटी पर थे आदित्य आर्य, उन्होंने कहा है कि गोली चलाने का आदेश पुलिस आयुक्त रंगनाथन ने दिया था, मैं यह जानना चाहता

हूँ कि दीवार पर पांच फुट की ऊँचाई पर गोलियों के निशान कैसे बन गये ? जब उनसे यह पूछा गया तो उन्होंने कहा कि ये निशान मैंने नहीं देखे । मैं उनके बारे में क्या कह सकता हूँ । यहाँ केवल गृहमन्त्री नहीं गये हैं, हम भी वहाँ गये हैं । वहाँ पर पुलिस ने जानबूझकर गोली चलाई और निर्दोष लोग ज़ुगुनी-झोंपड़ी में रहने वाले लोग मारे गये । कितने ही लोगों का अभी तक पता नहीं है । पुलिस उनके बारे में नहीं बता पा रही है । कितने ही लोग गायब किये गये हैं, कितने ही लोगों की हत्या की गई है । सरकार का कहना है कि दो आदमी मारे गये लेकिन जनता में यह चर्चा है, हिन्दू और मुसलमान, दोनों में नौ आदमी मारे गये । यह इस बात का झोतक है कि केवल कश्मीर नहीं जल रहा है, मजहदवी आग में दिल्ली को जलाने की साजिश ये साम्प्रदायिक ताकतें कर रही हैं । अपने स्वार्थ के लिए देश का बंटवारा करके, देश में साम्प्रदायिक भावना भड़काकर, इसोशन भड़काकर, दंगा, कराकर अपनी सिद्धि के लिये ये लोग हिन्दू कांड खेल रहे हैं ।

जो शहीद हुए हैं, जो निर्दोष मारे गये हैं, उनके प्रति यह सदन अर्द्धजली प्रेषित करता है । मैं मुश्तसर में दो तीन स्पष्टीकरण मन्त्री सहोदय से जानना चाहता हूँ । जब यह विवाद की भूमि थी, वह कौन सा थाना और पुलिस महकमा था जिसने आदेश दिया वहाँ दीवार खड़ी करने के लिए या किसी ऐसी बात को रोकने के लिए जिससे साम्प्रदायिकता की आग भड़के दूसरा मैं यह जानना चाहता हूँ कि कितने लोग अब तक गायब हैं या उनका पता नहीं लगा है और कितने लोगों को चोट आई है । मन्त्री सहोदय ने दान देते समय दो तरह का क्राइडरिया बनाया है, गम्भीर चोट और साधारण चोट । खून का बदला कैसे से नहीं चुकाया जा सकता । जिसके घर का आदमी और गरीब का बच्चा चला गया, वह लौट कर आने वाला नहीं है । मन्त्री लोग भी गये थे और गृह मन्त्री जी भी गये थे । जो वास्तविक स्थिति है उसमें साम्प्रदायिकता की आग पर राजनीति की रोटी सेकने वाले तत्वों ने इस कांड को कराया । मुसलमानों के मसीहा*....

*Not recorded.

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): This will not go on record. Please confine yourself to the subject.

श्री. रत्नाकर पाण्डेय :*

श्री कमल मोरारका (राजस्थान) : पाण्डे जी, एक मिनट सुन लेंगे ।

श्रीमती लता बहिन (उत्तर प्रदेश) :* मोरारका जी, साम्प्रदायिकता के खिलाफ बोल रहे हैं, अतः कृपया बोलने दीजिये ।

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): What he has said will not go on record.

SHRI KAMAL MORARKA: Pandej, in the morning, this matter was raised in the House and the whole House shared the concern and the whole House expressed the view that riot is a bad thing, and this happened in Delhi itself. The Opposition wanted the Government to make a statement today itself. Mr. Gujral was here and he got up and instantly agreed to make a statement. My request to the Members is this: Please ask your clarifications, whatever clarifications you want. But, if you spoil the atmosphere by making allegations against the Prime Minister, then we will start replying to them.

DR. RATNAKAR PANDEY: I am only stating the facts.

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): What are the facts?....(Interruptions)....

DR. RATNAKAR PANDEY: The Prime Minister is not going.*....(Interruptions)....

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): No. That will not go on record... (Interruptions)....

SHRI KAMAL MOHARKA:

Mr. Sardar, if you make allegations selling them as facts, then I will also say that it is the Congress (I) which has communalised the entire country, which has communalised the entire atmosphere in the country, to such an extent that unless riots take place it will not feel happy. If you want, I will also say this. So, do not bring in these things. Please ask for clarifications.

श्री. रत्नकर बाबूदेव : माननीय उपसभा-पक्ष-प्रमुख, मैं बहुत बड़बुदा हूँ। मैंने कहा है कि इस दल में कमिश्नर का हाथ है। मैं जतना ही कह रहा था उनको मुसलमानों का प्रीस्ट हमारे प्रधान-मंत्री मानते हैं और वह जाकर के इस तरह का भाग भड़काने वाला बयान देते हैं। हमारा दल जो साम्प्रदायिकता विरोधी दल सारे विश्व में विख्यात है उसको बदनाम करने की साजिश धर्म के ठेकेदार बाहे किन्हीं भी दल के हों यह सारी वास्तविकता इस सदन के सामने सामाजिक-मंत्री जी रखें।

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY):
Now, Mr. Dipen Ghosh.

SHRI DIPEN GHOSH (West Bengal): Sir, I am thankful to the Home Minister for his statement which I wanted today in the morning. But a copy of the statement could not be given to the Members because of some changes in the timings. Whatever the Home Minister might have stated, the day before yesterday, when it occurred—it occurred in the morning—and when it was brought to my notice by our party in Delhi, I went to that place. I inspected the place and I talked to the residents there. I talked to the police officials posted there. Then having come back, I talked to the Home Minister twice, once immediately after coming back from the place and again in the afternoon when I heard certain other develop-

ments had taken place in the meantime. It is a matter of very serious concern in as much as in that particular place even in 1947 there was no such communal clash though many years since there was a Muslim mohalla on this side of the nullah and on the other side of the road there were Hindu areas. That area where people hitherto were living in communal harmony, suddenly plunged into communal clash. It is true that there is a dispute as to the ownership of that land, the land on which there is a burning ghat and the land on which there is a Muslim burial ground and there is no identifiable demarcation between the two pieces of land. There was a dispute from the burning ghat side with people from Arya Samaj demanding that that land was theirs and that land also extended to further areas, and from the other side people claiming that that land belonged to Waqf. It is also true that in the meantime on the land which is reported to be belonging to Waqf some jhuggis have come up where some Bangladeshi migrants are living, very poor people; some rag-pickers also live there. I was shown the plan of that land by the residents there where they identified that that land belonged to Waqf, it was a Waqf property, on which those jhuggis have come up. (Interruptions) I am narrating whatever I have gathered and I know what clarification to ask and from whom. You need not advise me. (Interruptions) Naturally there is a dispute. I want to put the whole thing before the Home Minister. The whole thing was like this. Advance intimation was given to the concerned authorities that on that day morning there would be an attempt to construct that wall. But unfortunately as I saw and as I was told by the residents, no precautionary measures were taken to prevent those people from constructing that wall....

SHRI M. M. JACOB (Kerala):
It seems the police was ready for firing.

SHRI DIPEN GHOSH (West Bengal): When I visited that place I saw that the wall was half-constructed, it looked freshly constructed, in the shape of a half-construction. There is another information, a very disquieting information, which I received, which I would like to get clarified or denied or substantiated by the Home Minister, that even on that day the wall remained half constructed and after the arrival of the police by the evening that was wholly constructed. That information prompted me again in the afternoon to telephone him. So I would like to know....

SHRI VITHALRAO MADHAV-RAO JADHAV (Maharashtra): What is the clarification you want? *(Interruptions)* You are wasting time. *(Interruptions)*.

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): Please put the question.

CHOWDHARY HARI SINGH (Uttar Pradesh): You have already taken 10 minutes *(Interruptions)*.

SHRI DIPEN GHOSH: Despite information having been received in advance, why did the local authorities not take the precautionary measures so that the wall could not be constructed and also in the presence of police authorities the half constructed wall could not be completed by the evening on that day? This is my first query.

The second is that there is some gap in his statement. Maybe that report has been given to the Minister. When I reached there between 1 and 1.30, I saw the the VHP volunteers and the Arya Samaj volunteers assembled in good numbers moving around with menacing gestures, having lathis in their hands. So it was not that they were dispersed by the local authorities. In fact, I had

drawn the attention of the concerned police officials—of no less a person than the Assistant Commissioner of Police and Deputy Commissioner of Police—and asked as to why they are being allowed to move around with such menacing gestures with lathis in their hands. So I would like to know from the Minister that despite orders from the above how and why, in what circumstances, those people were allowed to remain there with lathis etc., and move around in the area with menacing gesture at the place. I was shown the place from where the police had fired. May be, the people were on this side and people were also on the other side. Since that was a very congested, crowded mohalla, without resorting to firing—because it is anybody's guess that in a crowded Muslim mohalla, a congested Muslim mohalla, if the police fire directed towards that mohalla, then ordinary people, innocent people, will be bound to fall victims to such firing. I do not want to dispute the presence of some trouble mongers among the Muslim people also. I do not want to dispute that. I do not want to dispute that both were exchanging stones, and....

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): Please put the question.

SHRI DIPEN GHOSH: It is a question for the Administration that faced with such a situation whether, the police being called upon to bring about peace, to disperse the quarrelling mob or the fighting mob, without firing towards the crowded mohalla, could do something else.

Of course, a judicial inquiry has been ordered and all will come out. But the Police having fired in the direction of the crowded mohalla did not attempt to make a judicious effort to quell the communal clashes. The judicial inquiry will bring it out. In the meantime, I would like to know whether that wall has

[Shri Dipen Ghosh]

been fully constructed as reported to me and as I have seen or whether that wall has been removed and the *status quo* has been restored. If yes, it is good. If not, why and what steps the Minister would like to take ?

SHRIMATI JAYANTHINATA-RAJAN (Tamil Nadu): I appreciate, Sir, that there has been lack of time and also the results of the judicial inquiry are still to come. Many other facts have to be ascertained after the judicial inquiry. Sir, totally rising above party lines, I would say with deep agony that these communal clashes have occurred at a time when the whole country is worried about the future of Kashmir and so many other important issues like that which threaten the unity and integrity of the country.

Sir, it seems that there is an extremely sinister nexus that seems to be developing. I hope I am wrong. I am sure he will reassure us. But the fact is that members of a particular party are totally in control of the civil administration in Delhi. The fact is that the Members of Parliament also belong to the same party. The fact is that all the newspapers uniformly allege that the Police had a hand in this. Either the Police had a hand in this or the Police was a silent spectator to the whole thing. In certain newspapers they have even alleged that the Police acted as a buffer between the volunteers of the VHP and the people in the *basti* who were protesting. This nexus is extremely disturbing particularly in view of the fact that time and again from this side of the House we have been pointing out that the growing influence of certain fundamentalist forces over the Government is something that is deeply worrying to all secular and national minded people in the country. So, my first clarification from the Home Minister is this. Is he aware of any such nexus ? Is there is possibility that

the Police, as has been stated in all the new papers, have either been negligent or indifferent or they have actively been a part of what has been happening ? This is a deeply disturbing situation.

Secondly, in view of the fact that such a serious incident has taken place. I would like to know whether the Government records actually show that the land belongs to the Waqf Board. If the Government records actually show that, then where was the question of telling the VHP workers that it had to be decided by the civil court ? If this is the status of the records, then it was the duty of the Government to protect the people in the *basti* and if the VHP or the Arya Samaj had any difficulty about it, they could have approached the civil court later. If the records show that the land belongs to the Waqf Board, it was the duty of the Government to have protected those people which they failed to do.

Thirdly, I am deeply concerned about the fact that even though two days have gone, till now I am not aware if any arrests have been made in this connection, especially the VHP has said that they are going to continue the building, no matter what happens. They are in a very militant mood. Have any arrests been made ? Are you going to arrest the anti-social elements who are there and whosoever was responsible for the arson, looting and the terrible incident. If no arrests have been made, then what is the reason ? Is the Police looking into it or not ?

Sir, my last clarification is about the firing. The newspaper report is very disturbing because it says that the Additional Commissioner of Delhi Police, Mr. Prakash Singh, says that he does not know how the firing started. This was an 11-year old child who was in the balcony of a multi-storeyed house. When the Police had to open firing

on the civilian population, there has to be a reason. The Police have gone on record saying that they were fired at first by the people in the Jhuggi. I find it very strange, Sir. I want to know from the Home Minister whether it was a fact. And who was the official who ordered the firing? Why did he order the firing? How did the firing actually take place?

Finally, Sir, there is one more report which says that bullets were found in the 'durgah', in the place of worship which is there in the 'basti'. It is too much to assume that the people who live in the 'basti' have bullets nor would they attack their own place of worship. If bullets were found in a place of worship, wherefrom these bullets came? I request the Home Minister to go into these aspects very seriously. Thank you, Sir.

मोहम्मद खलीलुर रहमान (आन्ध्र-प्रदेश) : गाइड चेयरमैन सर, सबसे पहले मैं हमारे मोहम्मिज होम मिनिस्टर साहब का बेहद मशकूर हूँ कि उन्होंने एवान के जजबात को महसूस करते हुए आज ही अपना स्टेटमेंट एवान में पेश किया। जैसे किरकादाराना फसादात हमारे हिंदुस्तान के नाम पर एक बदनुमा दाग है। खुदा कि फसादात मेरठ में हों, या भागलपुर में हो या दिल्ली में हो, कहीं भी हो, एक बदनुमा दाग है। खासतौर पर सियासी तबदीली के बाद यह तबकीह हो गई थी कि इन फसादात की मुकम्मल तोर पर रोकथाय होगी।

[उपसभाध्यक्ष (श्रीमती जयलक्ष्मी नटराजन) पीठासीन हुईं]

उपसभाध्यक्ष महोदया, मैं अपने मोहम्मिज साथियों से यह कहना चाहूंगा कि इन फसादात को इन्तिहाई नाजुक समझते हुए इससे कोई सियासी इस्तेहसाल न करें। यह वक्त की अहमतरीन जरूरत है कि किस तरह इन फसादात की रोकथाय की जाय, इस पर और करना चाहिए, न कि इससे कोई सियासी

इस्तेहसाल करना चाहिए। मैं समझता हूँ कि हमारे मोहम्मिज साथी, जो मेरे सामने तशरीफ फरमा हैं, इस बात का पूरा-पूरा ख्याल रखेंगे कि कहीं भाग पर पैट्रोल का काम न करें।

उपसभाध्यक्ष महोदया, सबसे पहले मैं यह क्लेरीफिकेशन पूछना चाहता चाहूंगा कि दीवार जो बनाई जा रही थी, वह किस जमीन पर बनाई जा रही थी? क्या वह बक्फ की जमीन थी? अगर बक्फ की जमीन थी तो बक्फ बोर्ड से नौ-ओब्जेक्शन सर्टिफिकेट के लिए दीवार बनाने के लिए हासिल किया गया था? मेरा दूसरा क्लेरीफिकेशन होम मिनिस्टर साहब से यह है कि क्या हुकूमत को इस बात का कोई अंदेशा या खदशा था बाक्या होने से पहले, कि वहां पर कुछ कशीदगी मौजूद थी और फसादात होने वाले थे? तीसरा क्लेरीफिकेशन मेरा यह है कि यह फसादात क्यों आल आफ सडन हुए? यह चंद बातें हैं, जिन पर मैं होम-मिनिस्टर साहब का क्लेरी-फिकेशन चाहूंगा।

खुशी इस बात है कि फसादात एक-दम रुक गए और फिर हुकूमत ने जुडिशियल-इन्क्वायरी भी रखी है और मुज्तलिफ अर्ली रिलीफ, जिनका अभी होम-मिनिस्टर साहब ने जिक्र किया, एलान की गई है। मैं पूरी तबक्को होम मिनिस्टर साहब से और मौजूदा हुकूमत से रखूंगा कि इसको आगे न बढ़ने दिया जाय। न सिर्फ दिल्ली में बल्कि पूरे मुल्क में इस फिरकेवाराना फसादात की रोकथाय की बेहद जरूरत है और इस बात की भी जरूरत है कि पूरे मुल्क में गंगा-जमुनी तहजीब कायम हो। हिंदू-मुस्लिम-सिख-ईसाई भाईचारागी इस मुल्क में रहे और सही भायनों में हिंदुस्तान का जो सेकुलर किरदार है, वह सेकुलर किरदार बहाल हो।

۱۔ [میں خلیل الرحمان (اندھرا) پر دیکھیں) : وائس چیرمین صاحب۔ سب سے پہلے میں ہمارے معزز ہوم منسٹر صاحب کا بھتہد مشکور ہوں کہ انہوں نے ایوان کے جذبات کو متکسوس کرتے ہوئے آج ہی اپنا استعفیٰ قبولی میں پیش کیا۔ ویسے فرقہ وارانہ فسادات ہمارے ہندوستان کے نام پر بدنامی داغ ہیں۔ خواہ کہ فسادات مہرتہ میں ہوں یا بھائیو میں ہوں یا ایک بدنامی داغ ہیں۔ خاص طور پر سیاسی تبدیلی کے بعد یہ توقع ہو گئی تھی کہ ان فسادات کی مکمل طور پر روک تھام ہوگی۔

وائس چیرمین سر - میں اپنے معزز ساتھی سے کہنا چاہوں گا کہ ان فسادات کو لہائی نازک سمجھتے ہوئے اس سے کوئی سیاسی استحصال نہ کریں۔ یہ وقت کی اہم ترین ضرورت ہے کہ کسی طرح ان فسادات کی روک تھام کی جائے اس پر غور کرنا چاہئے۔ نہ کہ اس سے کوئی سیاسی استحصال کرنا چاہئے۔ میں سمجھتا ہوں کہ ہمارے معزز ساتھی جو مہرے سامنے تھریف فرما ہیں۔ اس بات کا پورا پورا خیال رکھیں گے۔ کہ کہیں آگ پر پتھرول کا کام نہ کریں۔

وائس چیرمین سر - سب سے پہلے میں یہ کلیریفکیشن پوچھتا

[Transliteration in Arabic Script]

چاہوں گا کہ دیوار جو بنائی جا رہی تھی۔ کیا وہ وقف کی زمین تھی۔ اگر وہ وقف کی زمین تھی تو وقف بورڈ سے (نو آپریٹنگ سرٹیفیکٹ) دیوار بنانے کیلئے حاصل کیا گیا تھا۔ مہو دوسرا کلیریفکیشن ہوم منسٹر صاحب سے یہ ہے کہ کیا حکومت کو اس بات کا کوئی اندیشہ یا خدشہ تھا واقعہ ہونے سے پہلے۔ کہ وہاں پر کچھ کھینکی موجود تھی اور فسادات ہونے والے تھے۔ تیسرا کلیریفکیشن مہو ہے کہ فسادات کہیں آل آب ستنے ہوئے۔ یہ جلد باتیں ہیں کہ جی پر منسٹر صاحب کا کلیریفکیشن چاہوں گا۔ خوشی اس بات کی یہ ہے کہ فسادات ایک دم رک گئے اور پھر حکومت نے جو فیصلہ انکوائری بھی رکھی ہے اور مختلف ایوان رابطہ۔ جن کا ابھی ہوم منسٹر صاحب نے ذکر کیا۔ اعلان کی گئی ہیں۔ میں پوری توقع ہوم منسٹر صاحب سے ارد موجودہ حکومت سے رکھوں گا کہ اس کو آگ نہ بڑھنے دیا جائے۔ نہ صرف دلی میں بلکہ پورے ملک میں اس فرقہ وارانہ فساد کی روک تھام کی بھتہد ضرورت ہے اور اس بات کی بھی ضرورت ہے کہ پورے ملک میں گنگا جمنی تہذیب قائم ہو۔ ہندو مسلم سکھ عیسائی بھائی چارے اس ملک میں رہ اور صحیح معنوں میں ہندوستان کا جو سیکولر کردار ہے وہ کردار بھال ہو۔

श्री बुद्धेशजीत सिंह महामुखायिया (बिहार) : उपसभाध्यक्ष महोदय, मैं आपके माध्यम से मंत्री महोदय से जानना चाहूंगा कि क्या यह कबिस्तान, जो कि पहले कबिस्तान पहले इस्लाम के नाम से जाना जाता था और अब कबिस्तान पंचवीरान के नाम से जाना जाता है, इस कबिस्तान को करीब 700 साल पहले हजरत निजामुद्दीन ओलिया रहमतुल्ला-अल ने कायम किया था और यह कबिस्तान दिल्ली बकरी ब्रॉड की गजट में लिखा हुआ है।

महोदया, मैं आपके माध्यम से मंत्री महोदय से जानना चाहूंगा कि 1947 में कबिस्तान का कुछ हिस्सा आर्य समाज संस्था को सौंपा गया था या और जिसकी मेटेनेस कमेटी जो है वह एन.डी.एस.सी. के माध्यम से की जाती थी, क्या यह सच है ? अगर एन.डी.एस.सी. के माध्यम से इसकी व्यवस्था आज तक की जाती थी तो आज बजरंग दल, शिव सेना और विभव हिन्दू पण्डित आर्य समाज के नाम पर जाकर वहाँ दीवार बनाने क्यों पहुंचे हैं ?

महोदया, मुझे डर इस बात का नहीं है कि वह दो नजहब आपस में लड़ने के लिए तैयार हो गए हैं, यहां कुछ और चीज नजर आ रही है। ... (अव्यक्त) ...

श्री कबुदराम शिख (बिहार) : महोदय, काहे को लड़ने को तैयार होंगे, फसादी कहिए।

श्री बुद्धेशजीत सिंह महामुखायिया : महोदय जी, जून को लेकर जो दो फसादी लड़ने को तैयार हैं, इसके पीछे यहां जितने विकटता हैं उनकी रचि इसमें खुदी है क्योंकि नई दिल्ली में इतनी खुली जमीन और इतनी ज्यादा जमीन रह नहीं गई और इसकी कीमत बहुत ज्यादा है और घरों की कीमत की जमीन में लाखों रुपए खर्च करके 2,4 फसादी खड़े करके, पुलिस के कार्यवाहियों को खरीदकर, लाखों रुपये खड़े करने में कोई दिक्कत नहीं भुक्त हो रही। महोदया, मैं आपके माध्यम से मंत्री महोदय से बुद्धादिक करूंगा कि इसकी जरा खोज-बीन करें कि इसके पीछे किसका हाथ है ?

क्योंकि सत्तने तो प्राची नगर काया कि बी०जे पी० के दो सांसद वहां जाकर, उन्होंने आर्य समाज की संस्था को और भड़काया कि ये कौन होते हैं खेकने वाले हमें दीवार बनाने से, पर इसके पहले अगर कानूनी पेचीदगी देखी जाए तो आपने अपनी स्टेटमेंट में कहा कि आर्य समाज मैनेजमेंट कमेटी जो है, वह जब जोर बागं थाने गई तो वहां के एस० एच० ओ० ने कहा कि इसका टाइटल क्लीअर नहीं है और वहां में दीवार नहीं बनाने देंगे और 16 तारीख को उन्होंने कहा कि हम दीवार नहीं बनाएंगे और हम जनशान में सत्संग करने जाएंगे। यह बड़ी गजीब चीज है कि सत्संग गुरुवाणी और जगह तो होती है, बता नहीं जब कोई लोग मरते हैं तो वहां बैठकर करते हैं किसी की देह जलाने के लिए, क्रिया करने जाते हैं तब कुछ होता है, परन्तु ऐसे सत्संग बैठने के लिए वहां ग्रीड इकट्ठी की जा रही थी तो दिल्ली प्रशासन और हिन्दुस्तान की सरकार क्यों वहां बांठ रही ?

और तो और महोदया, मैं आपके माध्यम से मंत्री महोदय से जानना चाहूंगा कि मेटेनेस कमेटी, कबिस्तान पंचवीरान ने 16 तारीख को गृह मंत्री को मैमोरेण्डम देना किया था और उस मैमोरेण्डम में उन्होंने सारी बातें लिखी थी कि हमें इस तरह का डर है कि कल वहां पर बंगा-फुल्ल हो सकता है क्योंकि 18 तारीख को ही विभव हिन्दू परिषद् के लोगों ने जाकर वहां धमकी दी थी और कहा था कि यह इलाका खाली कर दो नहीं तो कल जब दीवार बनाने जाएंगे तो हम यह सब कुछ जला डालेंगे और गृह मंत्री को प्रार्थना करने के बाबजूद भी वहां पुलिस मुस्तैब नहीं थी ? मैं आपके माध्यम से जानना चाहूंगा कि यही कबिस्तान पंचवीरान कमेटी होम मिनिस्टर को मिलने के बाद निजामुद्दीन पुलिस स्टेशन गई और पुलिस स्टेशन ने जो कापी रिजल्ट की है उसकी प्रतिलिपि मेरे पास है, जिस पर थाने की मोहर लगी है और उन्होंने उसमें लिखा कि हमें यह आदेश है और डर है कि ऐसी घटनाएं हमारे सामने घट सकती है और हमें पूरी पुलिस सुरक्षा का बंदोबस्त किया जाए, जो मैं मंत्री महोदय से

[श्री सुरेन्द्रजीत सिंह महोदयवालिवा]

जानना चाहता हूँ कि मंत्री महोदय ने यह मेमोरेण्डम पढ़ने के बाद दिल्ली प्रशासन को आदेश क्यों नहीं दिए और 144 वहाँ क्यों नहीं लगाई गई? 17 तारीख को, जबकि वह वहाँ दीवार बनाने गए थे?

महोदय, आज यह मजहबी जुनून चारों तरफ़ भड़क रहा है और दिल्ली शहर में भी और खासकर के निजामुद्दीन गोलिया का जो गुम्बज है, गुम्बज पर भी गोली के निशान पाए गए और आपने ब्योरा दिया कि सिर्फ़ 6 गोलियाँ चली हैं। गालिब अकादमी की दीवारों पर गोलियों के निशान पाए गए, उसके भीजे चरनाचूर हो गए। बालकनी पर 11 साल के बच्चे को गोली का निशान बनना पड़ा, इस तरह के जो काम हो रहे हैं उसको जो धोने या छिपाने की कोशिश मंत्री महोदय कर रहे हैं, मैं उससे सहमत नहीं हूँ। मैं मंत्री महोदय से पूछना चाहूँगा कि आपने अब तक कितने लोगों को गिरफ़्तार किया और जब आप लोगों को यह मेमोरेण्डम मिल चुका था तो उसके बावजूद वहाँ धारा 144 क्यों नहीं लगी? जिन लोगों की गैर-जिम्मेदारों के कारण यह सब कुछ हुआ है, ऐसे कितने पुलिस आफ़िसर आपने आज तक निलम्बित किए हैं? कृपया इन बातों का स्पष्टीकरण करने की कृपा कीजिए।

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): I have a request to the hon. Members. I think we have to stop now because the Home Minister has to reply. He will not be available tomorrow. We have to adjourn at 5 p.m. I would request you to co-operate with me. I am going to call the Home Minister. There is no time.

(Interruptions)

श्री अबरार अहमद खान (राजस्थान): मैंने सुबह भी इस मामले को उठाया था। मैं इस मामले में मंत्री महोदय से स्पष्टीकरण चाहता हूँ। मैंने तीन बजे अपना नाम भेजा था, पता नहीं आपके पास पहुँचा या नहीं? यही मैंने लिखकर दिया था कि... (अवसान)

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Mr. Ahmed, I am sorry. (Interruptions)

SHRI SYED SIBTEY RAZI: Madam, I have also given my name.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Everybody has given his name.

DR. ABRAR AHMED KHAN: Madam, only two or three minutes. (Interruptions)

SHRI ANAND SHARMA (Himachal Pradesh): Madam, we would like to know the order in which the Secretariat had received the names and whether the Members who have been given time to seek clarifications gave their names after those who have been deprived of a chance to speak. Only that much information. We expect the Chair's ruling. (Interruptions) This is something which we would like to know. (Interruptions) whether the names of those Members who have already been given this opportunity come after those names which had been given earlier. This is not fair. It is an individual right of a Member. There should not be any. We want only this much information. Nothing else. (Interruptions)

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Mr. Sharma, please listen to me. What you have said is perfectly valid. I think the Secretariat will look into it. (Interruptions)

SHRI ANAND SHARMA: We would like to know why this is done.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): I am sure you understand.

*Expunged as ordered by the Chair.

SHRI ANAND SHARMA:
We do not understand this
(*Interruptions*) The Chair cannot
justify*

THE VICE-CHAIRMAN
(**SHRIMATI JAYANTHI NATARAJAN**): Mr. Sharma, I am sure you will regret later on the remark you have made (*Interruptions*) There is a rule that only one Member from each party will be allowed. It is there in the rule book. (*Interruptions*) Let me finish, Mr. Sharma. All I am saying is this. I asked right in the beginning, what is the view of the Members. We have to adjourn the House at 5 p.m. There are two things. First of all, it is a convention only that all Members who have given their names will be allowed to speak, but the rule is that only one Member from each party will be allowed to speak.

SHRI ANAND SHARMA:
I have been a Member for six years. I am going out. But let me say...

THE VICE-CHAIRMAN
(**SHRIMATI JAYANTHI NATARAJAN**): Shall I read out the rule?

SHRI ANAND SHARMA: I do not want to be educated. I am aware of it.

THE VICE-CHAIRMAN
(**SHRIMATI JAYANTHI NATARAJAN**): Mr. Sharma, I think, you should not lose your temper.

SHRI ANAND SHARMA:
I am not losing my temper.

*Expunged as ordered by the Chair.

THE VICE-CHAIRMAN
(**SHRIMATI JAYANTHI NATARAJAN**): It is not the business of the Chair to educate anybody. I am only asking you to listen to the ruling.

SHRI ANAND SHARMA:
Thank you very much. I am extremely grateful to you.

THE VICE-CHAIRMAN
(**SHRIMATI JAYANTHI NATARAJAN**): You should not make any remarks which you may have to regret later on.

SHRI ANAND SHARMA:
I need not be educated.

THE VICE-CHAIRMAN
(**SHRIMATI JAYANTHI NATARAJAN**): It is not the business of the Chair to educate anybody, Mr. Sharma. (*Interruptions*) Kindly sit down, Mr. Sharma. I am on my legs. Please listen to me.

SHRI ANAND SHARMA: If that is the attitude. I cannot help.

THE VICE-CHAIRMAN
(**SHRIMATI JAYANTHI NATARAJAN**): Kindly listen to me. I am only trying to find out whether we can continue this later on or ask the Home Minister to reply. I am only seeking the permission of the House. There is absolutely no point in Members getting agitated like this. (*Interruptions*) The Chair is the custodian of the rights of the House. All I am doing is seeking the permission of the House whether we should continue this later on. (*Interruptions*) kindly let me finish, Mr. Sharma. If the House agrees, we can sit till late in the night. We can adjourn now and meet again and continue with the discussion. But as I said earlier, the rule is that only one Member from each party is allowed to speak. But if there has been some problem about the order in which the names have been given, etc., the Secretariat will look into it. However, it is the discretion of the Chair as to who should be called and who should not be called.

[The Vice Chairman]

It is absolutely the discretion of the Chair as to who should be called and who should not be called. I am only asking the House whether we should complete it now by asking the Home Minister to reply or continue with the discussion when we meet again.

SHRI M.M. JACOB: Madam, may I make a submission ?

SHRI ANAND SHARMA: On a point of clarification, Madam.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Let me hear Mr. Jacob first. Then I will allow you.

SHRI M.M. JACOB: Madam, the convention in this House is that all those who have given their names are allowed to seek clarifications. This is the convention in the Rajya Sabha all these years.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): That is what we are talking about.

SHRI M.M. JACOB: I would only like to point out that this is a healthy convention.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): It is only a question of time. We are following that convention. If you want to come back at 6.30, I have no problem at all. (Interruptions). After the budget is over.

SHRI ANAND SHARMA: I feel very sorry to point out that my objection as a Member, seeking protection from the Chair has been misconstrued and rather the Chair has misconstrued to an extent that I am being told as to what the rules are. We are here respecting the conventions, and the Member's right to seek clarifications must be protected. No Member should be deprived.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): At no point of time has the Chair said that the Members are not allowed to seek clarifications. The Chair objects if a Member uses the words, "I do not want to be educated". I think it is wrong; it is not the business of the Chair to educate any Member. It is only a matter of convention and in any case discretion of the Chair.

SHRI ANAND SHARMA: You can say it is incorrect, but I have not done anything wrong.

THE LEADER OF THE OPPOSITION (SHRI P. SHIV SHANKER): May I submit? We can continue this debate after the budget. That would be much better.

श्री अरविन्दी कुमार: मेरा भी निवेदन है कि यह महत्वपूर्ण प्रश्न है। इसलिए हमको बहुरिक्तिगण सीक करने दिए जाएं क्योंकि मेरी पार्टी के ऊपर आरोप लगाए गए हैं ... (अव्यवधान)

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Is it the will of the House that we adjourn now and meet again at 7.00 ?

HON. MEMBERS: Yes.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): The House stands adjourned to meet again at 7.00 P.M.

The House then adjourned at forty-seven minutes past four of the clock.

700 P.M.

The House reassembled at seven of the clock. The Deputy Chairman in the Chair.

BUDGET (GENERAL) 1990-91

THE DEPUTY CHAIRMAN: The Budget. Prof. Dandavate.